

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month September, 2022

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
6.9.2022 Tuesday At 10.30 A.M. Generation Tariff Petitions	1.	10/TT/2019	AP Transco	Petition for inclusion in POC Transmission charges for FY 2014-15 (40 Nos. ISTS lines), FY 2015-16 (40 Nos. ISTS lines), FY 2016-17 (2 Nos. ISTS lines), FY 2017-18 (42 Nos. ISTS lines) and FY 2018-19 (42 Nos. ISTS lines) (Received by Remand)
	2.	181/GT/2019	NTPC	Petition for approval of tariff of Gadawara Super Thermal Power Station (2 x 800 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 30.4.2019) to 31.3.2024.
	3.	295/GT/2020	NTPC	Petition for revision of Tariff of Auraiya Gas Power Station for the period from 1.4.2014 to 31.3.2019
	4.	428/GT/2020	NTPC	Petition for approval of Tariff of Auraiya Gas Power Station (663.36 MW) for the period from 01.04.2019 to 31.03.2024
	5.	698/GT/2020	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station, Stage-I & II (1600 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	6.	429/GT/2020	NTPC	Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2019 to 31.3.2024.
	7.	243/GT/2017 alongwith I.A.No.58/2021	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 1.4.2016) to 31.3.2019 (Interlocutory application seeking directions for re-listing of Petition).
	8.	409/GT/2020	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from 1.4.2019 to 31.3.2024.
	9.	528/GT/2020	NTPL	Petition seeking fixation of trued up tariff under for the period 2014-2019 in respect of (NTPL) - 2 x 500 MW Coal based Thermal Power Station.
	10.	254/GT/2020	NTPL	Petition seeking fixation of Tariff for the period 2019-24 under the CERC Tariff Regulations 2019 for NLC Tamilnadu Power Limited (NTPL), 2 x 500 MW Coal based Thermal Power Plant.
	11.	407/GT/2020	GMRKEL	Petition for determination of generation tariff for the period 1.4.2019 to 31.3.2024 and truing-up of generation tariff from 1.4.2014 to 31.3.2019 in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited.
	12.	216/GT/2019	NPGCPL	Petition for approval of tariff of Nabinagar STPS Stage-I (3x660 MW) from anticipated COD of Unit-1 1.8.2019 to 31.3.2024.
9.9.2022 Friday At 10.30 A.M. Miscellaneous Petitions	1.	116/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, <i>inter-alia</i> quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs 59,58,745/- wrongfully and illegally deducted by the Respondents (<i>On admission</i>).
	2.	179/MP/2022	'Ravi Shankar	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for recall of the order dated 21.2.2022 in Petition No. 250/ MP/ 2019 along I.A No. 3/2022 (<i>On admission</i>).
	3.	206/MP/2022	HPX(PUSL)	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations,

Note:

All the Petitions scheduled for hearing on 8.9.2022 shall now be taken

up for hearing on 9.9.2022. This may be treated as Notice to all the concerned parties. No separate Notice shall be issued in this regard.

			2021 for approval of introduction of Hydropower Contracts in Green Contingency Contracts and Green Term Ahead Contracts and additional Term Ahead Contracts and Green Term Ahead Contracts beyond T + 11 days(On admission).
4.	130/MP/2022	TPL	Petition under Section 79 of the Electricity Act, 2003 in the matter of treatment of transmission charges of Torrent Power Grid Limited's transmission system in view of the fact that the same was conceptualised for supply of power from SUGENCCPP to the Petitioner's licenced area.
5.	145/TL/2022	WKTL	Application under Section-14, 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for implementation of 80 MVAR reactor at 765 kV Warangal New on the RTM route to Warora Kurnool Transmission Limited.
6.	171/TL/2022	RTL	Petition under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Rajgarh Transmission Limited.
7.	293/MP/2018	APIPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
8.	294/MP/2018	APIPL	Petition seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
9.	184/MP/2018	APMPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 05.02.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement (Received by way of Remand from the APTEL).
10.	185/MP/2018	ASPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement (Received by way of Remand from the APTEL).

11.	188/MP/2018	ASPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 25.01.2012 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements (<i>Received by way of Remand from the APTEL</i>).
12.	190/MP/2018	AGPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement (<i>Received by way of Remand from the APTEL</i>).
13.	191/MP/2018	ACEPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement (<i>Received by way of Remand from the APTEL</i>).
14.	70/MP/2019	SEP&EL	Petition for seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of 'Change in Law' events on account of imposition of Goods and Service Tax
15.	150/MP/2019	APUPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 3.5.2016 and 8.5.2016 executed by the Petitioner with the Respondents, seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
16.	52/MP/2019	SPPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of 'Change in Law'; and (ii) consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, in terms of Article 12 of the power purchase agreement dated 2.8.2016 between Solitaire Powertech Private Limited and Solar Energy Corporation of India Limited.
17.	471/MP/2019	TPREL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 28.6.2016 and 04.01.2017, executed between Tata Power Renewable Energy Limited and NTPC Ltd., for

				seeking compensation on account of Change in Law events viz. introduction/ enactment of Central and State Specific Laws for implementing Goods & Services Tax.
	18.	94/MP/2022	SKSPG (C)L	under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, for seeking issuance of urgent directions upon the Respondents for making immediate payment of an amount of Rs. 39,50,89,662/- which has been illegally deducted by them from the monthly energy bills issued by the Petitioner for the period commencing from May' 21 to October' 21, and Rs. 26,50,88,621/- for the period November' 21 to December' 21 by unilaterally revising PAPP/ PPSA tariff on amount of a skewed and deliberate misinterpretation of the "Misdeclaration" provisions provided under the Article 11 of the Pilot Agreement for Procurement of Power ("PAPP")/ Pilot Power Supply Agreement ("PPSA") alongwith interest/ carrying cost, and consequent judicial command for adhering to the provisions of the PAPP/ PPSA in their letter and spirit.
14.9.2022 Wednesday At 10.30 A.M. Transmission tariff Petitions	1.	246/MP/2022 alongwith I.A.No.56/2022	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing) (<i>On admission</i>).
	2.	128/MP/2022	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking directions to Respondent Nos. 1 to 8 to procure the power generated and supplied by the Petitioner from 6.5.2022 onwards in terms of directions as issued by Ministry of Power on 5.5.2022 under Section 11 of the Electricity Act, 2003. The present Petition in addition seeks a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 6.5.2022 to 31.10.2022, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
	3.	197/TT/2021	JPL	Petition for approval of Annual Fixed Cost and determination of tariff for the Licensed Transmission Business for the FY 2019-20, FY 2020-21, FY 2021-22, FY 2022-23 and FY 2023-24 and truing up for the FY 201415, FY 2015-16, FY 2016-17, FY 2017-18 and FY 2018-19.
	4.	18/TT/2022	PGCIL	Petition for transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1: Central Sector Portion for 660.145 KM of Fibre Optic Communication System; Asset-2: UPPTCL Portion for 252.913 KM of Fibre Optic Communication System , Asset-3: Establishment of Fiber Optic Communication System in Region Kishenpur-New Wanpoh Link (137.52 kms) (Central Sector Portion); Asset-4: Establishment of Fiber Optic Communication System in Region Bairasul-Pong Link (96.77 kms) (Central Sector Portion) under Establishment of Fibre Optic Communication System in Region under fibre optic expansion project.
	5.	20/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset 1: 1 no. 400 kV Line bay (at POWERGRID, Sikar end) along with 50 MVAR Non-Switchable line reactor for Ckt-I of 400 kV D/C Bikaner (RVPNL)- Sikar (PG) line ; Asset 2: 1 no. 400 kV Line bay (at POWERGRID, Sikar end) along with 50 MVAR Non-Switchable line reactor for Ckt-II of 400 kV D/C Bikaner

			(RVPNL)- Sikar (PG) line and Asset-3: 02 Nos. 220kV Line bays at 765/400/220kV Fatehpur S/s under Line bays associated with various Regional Strengthening Schemes in Northern Region.
6.	55/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under NRSS-XXXII in Northern Region.
7.	1/TT/2022	PGCIL	Petition for determination & truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 11 Nos of assets (OPGW links along with associated communication equipment) under "Establishment of Communication system under Expansion/ up gradation of SCADA/ EMS System at SLDCs of Eastern Region
8.	92/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset under Split Bus arrangement for various Sub-station in Eastern Region.
9.	6/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission Asset 1: Replacement of 3x167 MVA, 400/220KV ICTs with 1X500 MVA ICT at Somanhalli Sub-station, Asset 2: Replacement of 4x167 MVA, 400/220KV ICTs with 1x500 MVA ICT at Somanhalli substation, Asset 3: Replacement of 1x50MVAr Bus reactor with 1x125MVAr Bus reactor at 400/220kV Narendra Substation, Asset 4: 01 Nos. 500MVA, 765/400kV Regional Spare ICTs at Thiruvallur substation and Asset 5: 01 Nos. 500MVA, 765/400kV Regional Spare ICTs at Raichur Sub-station under System strengthening-XXIII in Southern Region.
10.	113/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under POWERGRID works associated with System Strengthening for IPPs in Chhattisgarh and other generation projects in Western Region.
11.	165/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission assets 400kV D/C Kameng-Balipara transmission line along with associated bays at Balipara Sub-station under Transmission system associated with North East- Northern/Western Inter Connector-I.
12.	168/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1: Bhiwani-Hisar 400 kV D/C line along with associated bays at Bhiwani and Hisar; Asset-2: LILO of Moga Bhiwadi 400 kV D/C line at Hisar along with associated bays and Asset-3: 765 kV S/C Jaipur (RVPN)-Bhiwani TL (CKT-II) along with associated bays under Northern Region system Strengthening Scheme XXV in Northern Region.
13.	382/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for assets under "Transfer of Power from Generation Projects in Sikkim to NR / WR Part-B" in Eastern Region.
14.	91/MP/2021	PGCIL	Petition under Section 79(1)(c) AND Section 38(2)(b) & (c) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking allowance of interest during construction (IDC) and incidental expenses during construction (IEDC) for the period from 21.5.2015 to 21.9.2015 for 220 kV D/c New Melli-Rangpo line and Associated bays at New

				Melli and Rangpo alongwith 1 No.220 kV bus coupler bay each at Rangpo and New Melli implemented as part of the transmission system for transfer of power from generating station in Sikkim,
	15.	694/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset 1: 2 Nos 765kV line bays at 765/400kV Indore Substation of POWERGRID (for Khandwa PS(TBCB)-Indore 765 kV D/c line) & 240MVA, 765 KV Switchable Line Reactors along with 700 Ohms NGR at 765/400KV Indore Substation end of each ckt of Khandwa Pool- Indore 765kV D/c line (line being implemented under TBCB) under POWERGRID Works associated with Transmission system Strengthening in WR associated with Khargone TPs in Western Region.
	16.	402/GT/2019	NTPC	Petition for approval of tariff of Khargone Super Thermal Power Station (2x660 MW) for the period from anticipated date of Commercial Operation of the Unit-I i.e. 30.9.2019 to 31.3.2024.
	17	237/MP/2021 alongwith I.A.No.31/2022	KTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the statutory framework governing Interstate Transmission Systems, and Articles 11 and 12 of the Transmission Service Agreement dated 14.03.2016 executed between Khargone Transmission Limited and its Long-Term Transmission Customers for inter alia claiming compensation due to Change in Law and seeking extension in the scheduled commercial operation date of the relevant elements of the Project on account of Force Majeure(Interlocutory application for interim reliefs)
20.9.2022 Tuesday At 10.30 A.M. Generation tariff Petitions	1.	128/MP/2022	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking directions to Respondent Nos. 1 to 8 to procure the power generated and supplied by the Petitioner from 6.5.2022 onwards in terms of directions as issued by Ministry of Power on 5.5.2022 under Section 11 of the Electricity Act, 2003. The present Petition in addition seeks a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 6.5.2022 to 31.10.2022, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
	2.	225/MP/2017	NEEPCO	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with related provisions of Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013 seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant (AGBP)(Received by way of remand from APTEL)
	3.	218/GT/2019	NLCIL	Petition for approval of Generation tariff for Andaman NLC Solar Power Station I - 20 MW (2x10 MW (AC) -solar PV power projects integrated with 8MWhr BESS) in South Andaman.
	4.	219/GT/2019	NLCIL	Petition for determination of tariff for the period from the date of anticipated CoD during the control period 2019-24 until 31.3.2024 in respect of Neyveli New Thermal Power Station 2 x 500 MW.
	5.	221/GT/2020	NTPC	Petition for revision of tariff of Badarpur Thermal Power Station for the period from 1.4.2014 to 15.10.2018 after the truing up exercise

	6.	256/GT/2020	NTPC	Petition for revision of tariff of Talcher Thermal Power Station (460MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	7.	399/GT/2020	NTPC	Petition for approval of tariff of Talcher Thermal Power Station (460 MW) for the period from 1.4.2019 to 31.3.2024.
	8.	582/GT/2020	NTPC	Petition for determination of tariff of Solapur STPS for the period from COD of the 1st Unit (i.e. 25.9.2017) to 31.3.2019 after the truing up exercise.
	9.	246/GT/2021	NTPC	Petition for approval of tariff of Solapur Super Thermal Power Station (2x660 MW) for the period from 1.4.2019 to 31.3.2024.
	10.	573/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 - 19 and for determination of tariff for the period 2019 - 24 in respect of the Durgapur Steel Thermal Power Station (2 x 500 MW).
	11.	264/GT/2021	KBUNL	Petition for revision of tariff of Muzaffarpur Thermal Power Station Stage-I (2x110 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	12.	263/GT/2021	KBUNL	Petition for approval of tariff of MTPS Stage-I (2x110 MW) for the period from 1.4.2019 to 31.3.2024.
	13.	59/GT/2022	BRBCL	Petition for approval of tariff of Nabinagar Thermal Power Project (4x250 MW) for the period from 1.4.2019 to 31.3.2024.
	14.	632/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of TLDP-III Power Station.
	15.	18/GT/2021	NHPC	Petition for truing up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Uri-II Power Station.
	16.	142/GT/2022	NHPC	Petition for determination of tariff for the period 2019-24 after Renovation and Modernisation in respect of Bairasiul Power Station.
	17.	32/GT/2020	NEEPCO	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out truing up exercise for the period of 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Agartala Gas Turbine Combined Cycle Power Plant (135 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	18.	246/GT/2020	NEEPCO	Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Agartala Gas Turbine Combined Cycle Power Plant (135 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	19.	36/RP/2022 alongwith I.A.No.57/2022	OGP-II TL	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the Order dated 28.8.2022 in Petition No. 182/MP/2020(Interlocutory application for interim relief)(<i>On admission</i>).
22.9.2022 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	121/MP/2022	JPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 for claiming compensation on account of the event pertaining to change in law as per Article 10 of the Power Purchase Agreement dated 29.6.2012 read with Addendum I to PPA, dated 27.9.2017 executed between Petitioner and TANGEDCO for 200 MW Medium term power supply (PPA-I) and as per the terms of Power Purchase Agreement dated 23.8.2013 executed between the Petitioner and TANGEDCO for 400 MW long term power supply (PPA-II)(<i>On admission</i>)
	2.	201/MP/2022	ASE(RJ2)PL	Petition under Sections 79 of the Electricity Act, 2003, read-with Article 4.5(a) of the Power Purchase Agreements (PPA) dated 14.2.2020 executed between

			the Petitioner and Solar Energy Corporation of India Limited (SECI) for supply of 180 MW and 150 MW respectively, read-with the back-to-back Power Sale Agreement (PSA) dated 5.2.2020 executed between SECI and Bihar State Power (Holding) Company Limited seeking extension of Scheduled Commercial Operation Date (SCOD). (On admission)
3.	216/MP/2022	ABCREPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 13.6.2020 executed between ABC Renewable Energy (RJ-01) Pvt. Ltd. And NTPC Ltd. seeking declaration that change in rate of Goods and Services Tax from 5% to 12% w.e.f. 1.10.2021 on account of amendment to Notification Nos. 1/2017- Central Tax (Rate), 01/2017- Intergrated Tax (Rate) dated 28.06.2017 and Finance Department (Govt. of Rajasthan) Notification No. F.12(56)FD/Tax/2017-Pt-I-40 dated 29.06.2017 by way of Notification No. 8/2021-Central Tax (Rate), Notification No. 8/2021- Intergrated Tax (Rate) dated 30.9.2021 and Finance Department (Govt. of Rajasthan) Notification No. F.12(1)FD/Tax/2021-60 dated 30.9.2021 as a 'change in law' event under Article 12 of the PPA(On admission)
4.	149/TL/2022	Powergrid NTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Powergrid Narela Transmission Limited
5.	4/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 18.7.2008 between the Petitioner and Respondent No. 1.
6.	5/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 12.05.2008 between the Petitioner and Respondent No. 1.
7.	116/MP/2019	KBUNL	Petition for resolution of disputes regarding payment of capacity charges for the allocated capacity for Muzaffarpur Thermal Power Station (MTPS) Stage-II (2 x 195 MW)
8.	220/MP/2019	NHDC	Petition under Regulations 44 (7 & 8) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recovery of short-fall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during the financial year 2017-18 and 2018-19 in respect of Indira Sagar Power Station
9.	531/MP/2020	NHDC	Petition under Section 94 of Electricity Act 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulation's 1999 and Regulation 54 and 55 of CERC (Terms and Conditions of Tariff) Regulations 2014 for recovery of additional O&M expenses incurred against impact of Pay revision of NHDC employees and employees of Kendriya Vidyalaya & Central Industrial Security Force (CISF), impact of wage revision (change in minimum wages) and implementation of Goods & Service Tax (GST) at Indira Sagar Power Station (ISPS) during tariff period 2014-19.
10.	267/MP/2019	NHDC	Petition under Regulations 44 (7 & 8) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recovery of shortfall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during the

			financial year 2017-18 and 2018-19 in respect of Omkareshwar Power Station.
11.	537/MP/2020	NHDC	Petition under Section 94 of Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations 1999 and Regulation 54 and 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of additional O&M expenses incurred against impact of Pay revision of NHDC employees and employees of Central Industrial Security Force (CISF), impact of wage revision (change in minimum wages) and implementation of Goods & Service Tax (GST) at Omkareshwar Power Station (OSPS) during the tariff period 2014-19.
12.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013.
13.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013
14.	287/MP/2019	WS(M)PL	Petition invoking Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar power projects and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioners.
15.	20/MP/2021	VRE(M)PL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Longterm Access and Medium-term Open Access in interState Transmission and related matters) Regulations, 2009 and Section 56 of the Indian Contract Act, 1872 for relinquishment of connectivity and for release of the Bank Guarantee dated 16.8.2018 (and amendment/ extension thereof), in light of events subsequent which has rendered the Transmission Agreement for Connectivity dated 3.8.2018 frustrated/ impossible to perform.
16.	164/MP/2021	KMTL	Petition seeking extension of Scheduled Commercial Operation Date of the Transmission Project from 31.7.2020 till 31.12.2020, without any adverse consequences, in accordance with the relevant provisions of the Transmission Service Agreement dated 20.9.2016 and particularly the Ministry of Power's Circular dated 27.7.2020 which mandated grant of 5 month's time extension for under construction ISTS projects affected on account of COVID-19 pandemic.
17.	363/MP/2019	JPL	Petition under Section 79(1) (f) of the Electricity Act, 2003 and Article 18 of the Power Purchase Agreement dated 7.8.2008 (PPA) for approval of the amendment of the PPA.
18.	131/MP/2019	BYPL	Petition invoking Section 79(1)(e), 79(1)(i) and Section 79(1)(k) read with Sections 129 and 130 of the Electricity Act, 2003 read with Regulation 7, 8 and 13 of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 seeking appropriate directions against Global Energy Private Limited
19.	132/MP/2019	Indian Railways	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Clause 7.0 of the Bulk Power Purchase Agreement executed between Indian Railways and Bharatiya Rail Bijlee Company Limited dated 16.12.2010 seeking relief on account of Force Majeure events being suffered by the Indian Railways.

	20.	163/MP/2019	DNHPDCL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 for adjudication of disputes which have arisen on account of the incorrect billing of POC charges by the Respondents on the Petitioner
23.9.2022 Friday At 2.00 P.M. Public Hearing		No. L- 1/2064/2022- CERC	Public Hearing	Draft Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2022.
27.9.2022 Tuesday At 10.30 A.M. Misc. Petitions	1.	210/MP/2022	KNTL	Petition under Section 17(3) & 17(4) of Electricity Act 2003, for assignment of licence granted to Koppal- Narendra Transmission Limited pursuant to order dated 28.03.2022 bearing license no. 69/Transmission/2022/CERC (the "Transmission License") by way of hypothecation for creation of security interest in favour of Axis Trustee Services Limited acting as the security trustee ("Security Trustee"), for the benefit of Axis Bank Limited ("Axis Bank") (including their respective successors, transferees, novatees, and assigns) (collectively the "Lender"/ "Lenders") and other secured parties (viz. Lenders' Agent.
	2.	153/MP/2022	KTL	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1's Assets in favour of Petitioner No. 2 (including its assignees, transferees, novates) for the purpose of Petitioner No.1's Transmission Project.
	3.	364/MP/2019	NLCTPL	Petition for increase in Operation and Maintenance expenses incurred by NLC Tamil Nadu Power Limited (NTPL) on account of Pay/Wage Revision to Executives wef 1.1.2017, Non Executives & workmen wef 1.1.2017 & CISF wef 1.1.2016 posted to NLC Tamil Nadu Power Limited (NTPL) and other hikes like gratuity ceiling increase & GST impact etc. and to allow the recovery of the same from the beneficiaries of NLC Tamil Nadu Power Limited (NTPL) Power Station for the period 1.4.2014 to 31.3.2019.
	4.	199/MP/2019	TPDDL	Petition under Section 79 (1) (f) and Section 79 (1) (c) of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited regarding declaration of availability by Pragati Power Corporation Limited and claiming fixed charges thereto
	5.	122/MP/2021	TPDDL	Petition under Section 79(1)(f) read alongwith Section 79 (1)(b) and 79(1)(c) of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited, (Pragati, Unit-III, 1371 MW Power Plant-Bawana) regarding forceful power scheduling and consequent violation of Merit Order Dispatch principle.
	6.	347/MP/2019	MEPL	Petition seeking permission for extension of the period for injection of infirm power for commissioning and testing of phase II (unit III) thermal power project of Meenakshi Energy Limited near Thaminapatnam, Chilakur (Mandalam), SPSR Nellore, State of Andhra Pradesh for further period of six months i.e. from 1.7.2019 to 31.12.2019.
	7.	424/MP/2019	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 22.7.2019 in Petition No. 117/MP/2017 and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 22.7.2019 in Petition No. 117/MP/2017.

8.	429/MP/2019	NLCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems.
9.	432/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers.
10.	451/MP/2019	PGCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 in compliance of directions issued by the Commission vide order dated 10.5.2019 in Petition No.65/RP/2016, Petition No.66/RP/2016, Petition No.18/RP/2017 and Petition No.19/RP/2017 for payment of transmission charges for the period from 1.11.2011 to 24.5.2012 for power evacuation from the Budhil Hydro Electric Project in Himachal Pradesh.
11.	465/MP/2019	MBPCL	Petition under Section 79(1)(f) read with Section 79(1)(b) of the Electricity Act, 2003 seeking declaration of the events which led to relinquishment by the Petitioner, as force majeure events within the meaning of Clause 9.0 of the BPTA, seeking relinquishment of the LTOA of 96 MW granted to it without any liability thereof, thereby seeking exemption from payment of relinquishment charges as a consequence of the existence of force majeure events, as opposed to the stand taken by PGCIL in its letter dated 9.1.2019.
12.	728/MP/2020	PGCIL	Petition under Regulation-24, 111 & 113 of the CERC (Conduct of Business) Regulations, 1999 and Regulation-76 (Power to Relax) & Regulation-77 (Power to Remove Difficulty) of CERC (Terms & Conditions of Tariff) Regulations, 2019 for removal of difficulty with regard to tariff recovery for Unified Network Management System (U-NMS) project.
13.	295/MP/2019	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014, read with regulation 44(8) and 44(7) of CERC (Terms and Conditions of Tariff) Regulation, 2019, for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Chamera-III Power Station.
14.	320/MP/2019	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014, read with regulation 44(8) and 44(7) of CERC (Terms and Conditions of Tariff) Regulation, 2019, for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Sewa-II Power Station.
15.	411/MP/2019	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014, read with regulation 44(8) and 44(7) of CERC (Terms and Conditions of Tariff) Regulation, 2019, for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Teesta Low Dam-III Power Station.
16.	412/MP/2019	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014, read with regulation 44(8) and 44(7) of CERC (Terms and Conditions of Tariff) Regulation, 2019, for recoupment

				of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Teesta Low Dam-IV Power Station.
	17.	458/MP/2019	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014, read with regulation 44(8) and 44(7) of CERC (Terms and Conditions of Tariff) Regulation, 2019, for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2017-18 in respect of Chamera-II Power Station.
	18.	464/MP/2019	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014, read with regulation 44(8) and 44(7) of CERC (Terms and Conditions of Tariff) Regulation, 2019, for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Dhauliganga Power Station.
	19.	580/MP/2020	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 4.9.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Solar Energy Corp. of India Ltd
	20.	63/MP/2021 alongwith I.A.No.11/2021	Renew TN	Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Agreement for Connectivity dated 07.08.2018, Transmission Service Agreement dated 06.09.2018 and Agreement for Long Term Access dated 06.09.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Power Grid Corporation of India Ltd. stand frustrated on account of Force Majeure Event and impossibility of performance along with directions to restrain Power Grid Corporation of India Limited from invoking bank guarantees and levying relinquishment charges(Interlocutory application for interim stay).
	21.	85/MP/2022 alongwith I.A.No.24/2022	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
	22.	123/MP/2022	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
	23.	246/MP/2022	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
27.9.2022 Tuesday At 2.30 P.M. Misc. Petition	24.	128/MP/2022	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking directions to Respondent Nos. 1 to 8 to procure the power generated and supplied by the Petitioner from 6.5.2022 onwards in terms of directions as issued by Ministry of Power on 5.5.2022 under Section 11 of the Electricity Act, 2003. The present Petition in addition seeks a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 6.5.2022 to 31.10.2022, or such other period as extended by Ministry of Power from time to time, based on principles laid down with

29.9.2022 Thursday At 10.30 A.M. Misc. Petitions				respect to Section 11(2) of the Electricity Act, 2003.
	1.	132/MP/2022	SRLDC	Petition under Sections 28 (1), 28 (3), 29 of the Electricity Act 2003 read with Regulation 1.5 (i), 2.3, 5.2 (m), and 5.4.2 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2010 (as amended) in the matter of dealing with over draw from the grid by regional entities leading to insecure operation of the grid and other associated matters(On admission)
	2.	211/MP/2022	MBPMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 8.4.1, 8.4.2 and 8.4.11 of Schedule I of Power Purchase Agreement dated 20.01.2014 read with CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to comply with its statutory and contractual obligation to establish and operate a valid Escrow Arrangement and Letter of Credit as Payment Security Mechanism in favour of MB Power (Madhya Pradesh) Limited(On admission) .
	3.	169/MP/2019 alongwith I.A.No.44/2021	JPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 31.12.2014 for supply of 115 MW and PSA dated 26.12.2014 for supply of 100 MW of power to Kerala State Electricity Board Ltd. (KSEBL) (Interlocutory application for disposal of Petition No. 169/MP/2019 in terms of judgment dated 13.5.2021 passed by Hon'ble APTEL in Appeal No. 230 of 2020)(Received by remand)
	4.	137/TL/2022	BBTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Bikaner Transmission System Ltd. (Formerly known as Bikaner-II Bhiwadi Transmission System) for Implementation of 220 kV bays for RE generators and 400/220kV ICTs at Bikaner-II PS through Regulated Tariff Mechanism (RTM) mode.
	5.	213/TD/2022	VSPPL	Petition under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-State trading licence in electricity.
	6.	188/MP/2019	PTC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.09.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. (TUL), pursuant to the Power Purchase Agreement (PPA) dated 28.7.2006 between PTC and TUL and the Bulk Power Transmission Agreement (BPTA) dated 4.6.2010 signed between Power Grid Corporation of India Ltd (PGCIL), PSPCL, other DISCOMs of Uttar Pradesh, Rajasthan & Haryana and PTC.
	7.	189/MP/2019	PSEPL	Petition under Section 79 (1) (b), Section 79(1)(f) and Section 79(1) (k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements entered into between Solar Energy Corporation of India and Parampujya Solar Energy Private Limited seeking directions to Solar Energy Corporation of India to act in accordance with Article 11 of the PPA accepting the impact of Force Majeure Events and extend the timeline for fulfillment of conditions subsequent

			and Scheduled Commissioning Date of the Petitioner's project.
8.	277/MP/2019	SKRPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in revoking the LongTerm Open Access granted to the Petitioner for evacuation of 300MW power from its Wind Power Project on account of delay in submission of Bank Guarantee as required under the Long Term Access Agreement dated 23.2.2019
9.	282/MP/2019	A(MP)GPL	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the order dated 3.12.2018 in Petition No. 242/MP/2017 by Power Grid Corporation of India and for issuance of appropriate direction to Power Grid Corporation of India for payment of amount to be refunded after deduction of relinquishment charges from the encashed Bank Guarantee furnished by the Petitioner along with interest.
10.	330/MP/2019	ACME	Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act,2003 and Regulation 7 (1) (a) of the Central Electricity Regulatory Commission(Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.
11.	513/MP/2020	AP(m)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 7.8.2008 entered with Haryana Utilities; Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees dated 19.1.2005, amended from time to time and revised Tariff Policy 2016, seeking compensation due to certain Change in Law events.
12.	121/MP/2022	JPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 for claiming compensation on account of the event pertaining to change in law as per Article 10 of the Power Purchase Agreement dated 29.6.2012 read with Addendum I to PPA, dated 27.9.2017 executed between Petitioner and TANGEDCO for 200 MW Medium term power supply (PPA-I) and as per the terms of Power Purchase Agreement dated 23.8.2013 executed between the Petitioner and TANGEDCO for 400 MW long term power supply (PPA-II)(On admission)
13.	700/MP/2020	JPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of the event pertaining to change in law as per Article 10 of the Power Purchase Agreement dated 29.6.2012 read with Addendum I to PPA, dated 27.9.2017 executed between Petitioner and TANGEDCO for 200 MW Medium term power supply (PPA-I) and as per the terms of Power Purchase Agreement dated 23.8.2013 executed between the Petitioner and TANGEDCO for 400 MW long term power supply (PPA-II).
14.	722/MP/2020	AP(41)PL	Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for the declaration of 'change in law' event due to introduction and imposition of safeguard duty by way of Notification No. 2/2020- customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 executed between the Petitioner and the Respondent No. 1.

15.	723/MP/2020	APMPL	Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for the declaration of 'change in law' event due to introduction and imposition of safeguard duty by way of Notification No. 2/2020- customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 executed between the Petitioner and the Respondent No. 1.
16.	281/MP/2021	MBPMPL	Petition under Sections 61 read with 79 of the Electricity Act 2003 and Regulation 6.3.B of CERC (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 and this Commissions Order No. L-1/219/2017- CERC dated 05.05.2017 seeking directions to Uttar Pradesh Power Corporation Limited for making payment for Technical Minimum Compensation on account of Part Load Operation of MB Powers 1200 MW (2x600 MW) Anuppur Thermal Power Project.
17.	16/MP/2021	SEIL	Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 1.4.2013 and amended Power Purchase Agreement dated 10.4.2015 entered into between Sembcorp Energy India Ltd. (formerly Thermal Powertech Corporation India Ltd.) and the distribution licensees of States of Andhra Pradesh and Telangana, seeking compensation on account of change in law event due to the levy of Evacuation Facility Charges and Rapid Loading Charges imposed by Coal India Limited.
18.	167/MP/2021	AP&NL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter-alia seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.
19.	228/MP/2021	MRPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement(s) dated 28.12.2018 seeking issuance of appropriate order(s) / direction(s) / declaration from this Commission that the imposition of safeguard duty on the import of solar cells, whether or not assembled in modules or panels, vide Notification No. 2/2020-Customs (SG) dated 29.07.2020 issued by the Department of Revenue, Ministry of Finance (Government of India) is an event of Change in Law and for seeking approval of the quantum and mechanism of compensation (along with interest) as submitted along with the present Petition in line with the methodology provided by this Commission vide its order dated 20.08.2021 in Petition No. 536/MP/2020.
20.	256/MP/2021	ASE(4)PL	Petition under Section 86 of the Electricity Act 2003 read with Article 12 of the Power Purchase Agreement dated 30.11.2018 seeking in-principal approval for Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 and 30.03.2020 in terms of which Land Tax is to be imposed upon Adani Solar Energy Four Private Limited (ASEFPL) 50 MW Solar Power Plant's land measuring 10,11,715 Sq. meter with effect from 19.11.2019.

21.	273/MP/2021	NTPC	Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 21.12.2018 executed between NTPC Limited and Uttar Pradesh Power Corporation Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax amounting to a Change in Law event with respect to the Solar PV Power Project having Project capacity of 140 MW at Bilhaur, Uttar Pradesh.
22.	274/MP/2021	SBE(3)PL	Petition under Section 79 of the Electricity Act 2003 read with Article 12 of the Power Purchase Agreements dated 6.10.2017 seeking in-principal approval for Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 and 30.03.2020 in terms of which Land Tax is to be imposed upon the Project land of 2 x 50 MW (100 MW) Solar PV Power Plants established by SB Energy Three Private Limited in the State of Rajasthan.
23.	275/MP/2022	SBE(4)PL	Petition under Section 79 of the Electricity Act 2003 read with Article 12 of the Power Purchase Agreements dated 27.4.2018 seeking in-principal approval for Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 and 30.03.2020 in terms of which Land Tax is to be imposed upon the Project land of 2 x 100 MW (200 MW) Solar PV Power Plants established by SB Energy Four Private Limited in the State of Rajasthan having land admeasuring 20,23,430 Sq. meter each with effect from 19.11.2019).

By order of the Commission

Sd/
(T.D. Pant) Joint Chief (Legal)
23.9.2022